

(c) A list of persons exempted from compulsory messaging is laid on the Table of the House. [*Pleaced in Library. See No. LT—1955*].

**Income-tax on Earnings of Bharat Krishak Samaj**

25. SHRI PLOO MODY  
SHRI G. C. NAIK :  
SHRI K. M. KOUSHIK :  
SHRI R. K. AMIN :  
SHRI MAHENDRA MAJHI :

Will the Minister of FINANCE be pleased to state :

(a) the total earning of the Bharat Krishak Samaj from the two Agricultural Fairs organised by it in 1960 at New Delhi and recently in Bombay;

(b) the details of Income-tax paid by the Samaj on its earnings in the above two Fairs and also arising out of its activities;

(c) if no Income-tax has been paid by the Samaj, whether the Samaj is exempted from payment of Income-tax and if not, how it is that Government have been failed to recover Income-tax on large earnings of the Samaj;

(d) whether the former Finance Minister had taken serious exception of this fact in a letter to the late Prime Minister on the 29th August, 1961; and

(e) if so, what action, if any, has been taken on his recommendations ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b). The information is being collected and will be laid on the Table of the House.

(c) The Bharat Krishak Samaj applied on 29th May, 1964 for grant of exemption as a charitable trust under section 11 of the Income-tax Act, 1961. The claim is being examined by the Income-tax Officer.

(d) In his letter about the Samaj, the then Finance Minister did not make any reference to the question of Income-tax liability of the Samaj.

(e) He made no recommendation in regard to Income-tax.

**Issue of Medicines to Diabetic Patients from C. G. H. S.**

26. SHRI A. N. MULLA :  
SHRI YASHPAL SINGH :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether diabetic patients who are beneficiaries under the C. G. H. Scheme are entitled to get rastinan tablets and other medicine only for a period of 6 months and not thereafter;

(b) if so, the reasons therefor;

(c) whether Govt. propose to accommodate such patients under the Scheme in view of the high cost of living; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) (a) The supply of anti-diabetic drugs to the diabetic patients is restricted to an initial period of three months. But in case of complications requiring special control, drugs are administered for longer periods as considered necessary by the Specialist.

(b) to (d) It is considered that free and continuous supply would act as a disincentive for the exercise of dietary control and regimen on the part of the patient, apart from throwing an un-limited liability on the Government. As such no change is proposed to be made in the existing arrangements.

**State Bank Scheme for Financial Assistance to Graduates**

27. SHRI N. R. LASKER :  
SHRI MAYAVAN :  
SHRI CHENGALRAYA NAIDU :  
SHRI R. BARUA :  
SHRI MANIBHAI J. PATEL :

Will the Minister of FINANCE be pleased to state :